

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 218
ANSWERED ON TUESDAY, THE 04TH OF FEBRUARY 2025/ 15 MAGHA,
1946 (SAKA)**

**ESTABLISHMENT OF NATIONAL COMPANY LAW TRIBUNAL BENCH IN
CHHATTISGARH**

QUESTION

218. Smt. Phulo Devi Netam:

Will the Minister of Corporate Affairs be pleased to state:

- (a) whether Government intends to establish a National Company Law Tribunal (NCLT) Bench in the state of Chhattisgarh to facilitate corporate dispute resolution;**
- (b) if so, the details thereof along with the timeline for its implementation; and**
- (c) if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS**

(HARSH MALHOTRA)

(a), (b) & (c): Sir, the benches of the National Company Law Tribunal (NCLT) are being set up in a phased manner depending on quantum of workload and other factors. So far, one Principal Bench and fifteen (15) other Benches of NCLT have been established. As of now, no proposal for setting up a new Bench of NCLT at Chhattisgarh is under consideration.
